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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P.NO. 85/96

in

O.A.NO. 558/95

Hon'ble Shri A.V. Haridasan, Vice-Chairman(J)
Hon'ble Shri R.K. Ahooja, Member(A)

New Delhi, this 25th day of April, 1996

1. Shri Rajendra Singh
2. Shri Karambir Singh
3. Shri Vikram Singh Rawat
4. Smt. Asha
5. Shri Gotam Karmakar
6. Shri Ishwar Dass
7. Shri Ram Kishan
8. Shri Aditya Kumar Juyal
9. Shri Rakesh
10. Shri Praveen Kumar Verma

All working as Casual Class IV in Delhi
Doordarshan Kendra, Akashvani Bhavan,
Parliament Street, New Delhi - 1.

.... Petitioners

(By Shri T.C. Aggarwal, Advocate)

Vs.

Shri M.B. Pahari
Director
Delhi Doordarshan Kendra
Akashvani Bhavan
NEW DELHI - 110 001.

.... Respondents/Contemnors

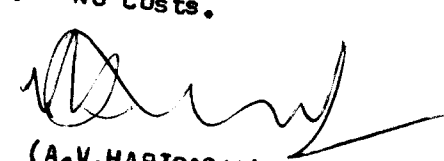
O R D E R (Oral)

Hon'ble Shri A.V. Haridasan, Vice-Chairman(J)

Principal Bench, New Delhi

The Order in OA No. 558/95 was passed on 27.2.1996. No time limit was prescribed in the Judgment for carrying out the directions contained in the Judgment. Normally, it has to be held that six months time from the date of receipt of a copy of the order, would be reasonable time for implementation of the directions of the Judgment. Since, a period of six months have not elapsed from the date of the order, we find that no action now need be taken under the Contempt of Court Act. The Contempt Petition is therefore, dismissed. No Costs.


(R.K. AHOOJA)
MEMBER(A)


(A.V. HARIDASAN)
VICE-CHAIRMAN(J)

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